


26

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 119/BB/ 2017	-	For compliance of office objections raised by registry	Rule-6 of IB	Smarter Homes Technologies Pvt. Ltd., Vs Brosbel Engineering Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	Akash R Barua 9242132241	FOR OPERATIONAL CREDITOR	

ORDER

Counsel for Petitioner is present. He has filed memo stating that notice of Corporate Debtor was served on its Branch Office. But notice issued to Registered Office returned with an endorsement "Addressee left India". Counsel is directed to furnish email address of the Company and also the address of MD or the Whole Time Director of the Company so that notice can be issued to any one of them. List it on 06.02.2018.


Member (T)


Member (J)